

**Reservations for SCs and STs**

1892. SHRI HET RAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government directives relating to reservation in services for Scheduled Castes and Scheduled Tribes as contained in brochure on reservation for SCs and STs have been properly followed in Income tax Department, Customs Department, Central Excise Department and Narcotics Department;

(b) the number of vacancies in those organisations which were identified in different posts in last three years and how many of them were reserved for SCs and STs in direct recruitment as well as promotions and how many of them were actually filled, dere-served, lapsed and position of backlog of reserved vacancies; and

(c) the steps taken by Government to avoid dereservation of reserved vacancies and filling of backlog?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The information is being collected and the same will be laid on the Table of the House.

**Exports and Imports**

1893. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE be pleased to state: the total value of exports and imports during the last six months?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): The trade statistics are compiled on the financial year basis. According to the provisional figures available, India's exports and imports during April-January 1990 amounted to Rs. 22047.20 crores and Rs. 28937.49 crores respectively.

**Excise Duty on Electricity Generation**

1894. SHRI UTTAM RATHOD: Will the Minister of FINANCE be pleased to state:

(a) whether Government levies any Excise duty on electricity generated in different States;

(b) if so, the details of the rates of such levy;

(c) whether the net proceeds of the above tax from the States or equal amounts were being transferred to the respective States from year to year; and

(d) if not, the policy being followed in the matter?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). Central Excise Duty on Electricity was levied at the rate of 2 paise per KWH with effect from 01.3.1978. However, this levy was abolished with effect from 01.10.1984. Refund of net proceeds of excise duty on electricity generation was made to the States during 1979-80 to 1984-85 (upto 30.09.1984) in accordance with the percentage shares prescribed in the Union Duties of Excise (Electricity) Distribution Act, 1980.

**Steps to Boost Tea Industry**

1895. SHRI DHARMESH PRASAD VARMA:  
SHRI SHANTILAL PURUSHOTTAM DAS PATEL:

Will the Minister of COMMERCE be pleased to state:

(a) whether the suggestions from various tea Associations have been received by Government for boosting tea industry;